

**Central Administrative Tribunal
Principal Bench**

OA No.438/2017

New Delhi, this the 6th day of February, 2017

Hon'ble Mr. V. Ajay Kumar, Member (J)

N.K. Madhok,
S/o Late Shri D.C. Madhok,
R/o B-5, 1st Floor, Lajpat Nagar,
New Delhi-24.

...applicant

(By Advocate : Shri U. Srivastava)

Versus

1. Union of India through the Secretary,
M/o of Aviation,
Rajiv Gandhi Bhawan,
Safdarjung Airport,
New Delhi.
2. The Director General of Civil Aviation,
Opposite Safdarjung Airport,
New Delhi.
3. The General Manager (Admn.),
A.A.I., Rajiv Gandhi Bhawan,
Safdarjung Airport,
New Delhi.

...respondents

(By Advocate : Shri Gyanendra Singh)

ORDER (ORAL)

Heard the learned counsel for applicant and Shri Gyanendra Singh, who appeared on behalf of respondents, on receipt of advance notice.

2. The applicant has filed the present OA seeking the following reliefs :-

- “(a) Directing the respondents to place the relevant records pertaining to the present OA before their Lordships for the proper adjudication in the matter in the interest of justice, and thereafter;
- (b) Directing the respondents to consider and finalize the requests of the applicant for (i) payment of interest on delayed restoration of 1/3rd pension after 10-1/2 years (ii) compensation for deprivation of medical facilities to self and his family members for 22 long years and (iii) non-payment of pension for his services of 4.2 years rendered with them including the grievances regarding under paid pension which is still pending since July 2016 in terms of the correspondence made by the respondents on 13.07.16 for which the reply was given on 20.07.16, within some stipulated period with all other consequential benefits admissible to the applicant in accordance with the relevant rules and instructions on the subject with cost.
- (c) Allowing the O.A. of the applicant with all other consequential benefits and costs.
- (d) Any other fit and proper relief may also be granted to the applicant.”

3. It is submitted that the applicant made a number of representations ventilating his grievances to the respondents including the Annexure-A/18 representation dated 27.07.2016, which was forwarded to the Secretary, Ministry of Civil Aviation vide letter dated 03.08.2016 by the respondents. However, the respondents have not passed any order thereon.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to consider the said representation dated 27.07.2016 and pass an appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a certified copy of this order, in accordance with law.

No costs.

Let a copy of the O.A., be enclosed to this order.

(V. Ajay Kumar)
Member (J)

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